

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.261/2019**  
**Un-numbered Company Appeal (AT) No. /2019**  
**(F.No.09.01.2019/NCLAT/UR/35**

**In the matter of:**

Mr. Chetan Ramniklal Vasa ..... Appellant

Versus

Registrar of Companies ..... Respondent

Appearance: Mr. R.K. Ruhil and Mr. Pankaj Kumar, Advocates,  
for the Appellant.

**04.02.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 09.01.2019 and the Office after scrutiny of the Memo of Appeal intimated the defects on the same day and returned the Memo of Appeal to the Appellant on 14.01.2019. The Appellant re-filed the Memo of Appeal on 01.02.2019. It is stated in the Interlocutory Application (IA) that the list of office objections was not received by the applicant as the applicant is based in Mumbai and the local authorised was in personal difficulty on medical ground and the objections in the captioned appeal was physically obtained only on 14<sup>th</sup> January, 2019. Since certain documents were illegible and the legible copies and the same had to be obtained from Mumbai after searching for the original records and by co-ordinating with the local counsel, thereafter, the advocate on record was in personal difficulty and was travelling out of station, therefore, the present appeal could not be signed. Hence, there is delay of 16 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.
4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
5. List the case before the Hon'ble Bench under the heading for admission on 05.02.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar